

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10556/2019

(Arising out of impugned final judgment and order dated 31-07-2019 in CC No. 206/2018 passed by the High Court of Judicature at Allahabad)

ARSHAD

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.177412/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.177413/2019-EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 10679/2019 (II)

(FOR ADMISSION and I.R. and IA No.179335/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.179336/2019-EXEMPTION FROM FILING O.T.)

Date : 02-12-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mrs. Anjana Prakash, Sr. Adv.
 Mr. Saud Ahmad, Adv.
 Ms. Shehla Chaudhary, Adv.
 Md. Anas Chaudhary, Adv.
 Mr. Ansar Ahmad Chaudhary, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

(RAJNI MUKHI)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
COURT MASTER (NSH)